

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 316 of 2013 &**  
**IA No. 412 of 2013**

**Dated : 8<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Wardha Power Co. Ltd.**

**... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Ms. Shikha Ohri**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1**  
**Mr. M.Y. Deshmukh**  
**Mr. Yatin for R.3**

**ORDER**

Mr. M.Y. Deshmukh, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.3 within a week and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 02.02.2014 after serving copy on the other side.

Post the matter on **10.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/ak